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ASSAM ACT XV OF 1958

**THE ASSAM MINSTERS' AND DEPUTY
MINISTERS' SALARIES AND ALLOWANCES
ACT, 1958**

(As passed by the Assembly)

(Received the assent of the Governor on the 22nd May 1958)

[Published in the *Assam Gazette*, dated the 28th May 1958]

An

Act

*to determine the Salaries and Allowances of the Ministers and
the Deputy Ministers.*

Preamble- WHEREAS it is expedient to determine the Salaries
and Allowances of the Ministers and the Deputy
Ministers;

It is hereby enacted in the Ninth Year of the Republic
of India as follows :-

1. Short title and commencement.-

(i) This Act may be called the Assam Ministers' and Deputy Ministers' Salaries and Allowances Act, 1958.

(ii) It shall come into force with effect from the 1st April, 1958.

2. Salaries of the Ministers and the Deputy Ministers.-

There shall be paid –

(a) to each Minister a salary of rupees one thousand per mensem; and

(b) to each Deputy Minister a salary of rupees seven hundred and fifty per mensem.

3. Residence of the Ministers and the Deputy Ministers.-

(i) Every Minister and every Deputy Minister shall be provided with a free-furnished residence with grounds appurtenant thereto, in Shillong throughout the year, and also at any other place which the State Government may, from time to time, for the purpose of this Act declare to be the headquarters of Government, for so long as each such declaration remains in force.

- (ii) Such residence and the grounds appurtenant thereto, shall maintained at the public expense which shall not exceed the amount prescribed by rules :

Provided that if a Minister or a Deputy Minister does not occupy the free-furnished residence provided by the Government, a house rent allowance at the rate of rupees two hundred and fifty per mensem in the case of a Deputy Minister and such service allowances as may be prescribed by rules shall be paid in lieu of such residence.

Explanation.-

For the purpose of this section the expression "the Public expense" shall include such expenses as may be prescribed by rules.

4. Conveyances and Conveyance Allowance for the Ministers and Deputy Ministers. -

- (i) The State Government may, from time to time purchase and provide suitable conveyances for the use of every Minister and Deputy Minister and may by rules provide for their maintenance and repair.
- (ii) Every Minister and Deputy Minister shall further be entitled to a conveyance allowance of rupees two

hundred and rupees one hundred and fifty per mensem respectively :

Provided that if a Minister or a Deputy Minister chooses to maintain his own car such Minister or Deputy Minister shall be entitled to a conveyance allowance of rupees three hundred per mensem.

5. Prohibition against practising any profession or drawing salary as Member during the tenure of the office as Minister or Deputy Minister.-

A Minister and a Deputy Minister shall not during the tenure of his office for which he draws salary and allowance-

- (a) practise any profession or engage in any trade or undertake for remuneration any employment other than his duties as Minister or Deputy Minister, or
- (b) be entitled to any salary or allowance as a Member of the Legislative Assembly.

6. Use of free-furnished residence and Government Conveyances on relinquishing office.-

A Minister or a Deputy Minister shall be entitled to the privileges of the use of the free-furnished residence and Government conveyance on his ceasing to hold office for such period as prescribed by rules.

7. Travelling and Daily Allowances.-

Every Minister and Deputy Minister shall be entitled, while touring on public business, to travelling and daily allowances at such rates and on such conditions as may be prescribed by rules.

8. Power to make rules.-

(i) The State Government may, by notification in the official Gazette, make rules for carrying out the purposes of this Act.

(ii) All rules made under this Act shall be laid before the Assam Legislative Assembly, as soon as may be, after they are made,

9. Repeal of Assam Act No.VI of 1948.-

The Assam Ministers' (Salaries and Allowances) Act, 1948, is hereby repealed.



The Assam Ministers' Ministers' of State and Deputy Ministers' Salaries and Allowances (Amendment) Act, 2003

Act 5 of 2003

Keyword(s):

Minister, Deputy Minister, Salary, Allowance

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Registered No.-768/97



THE ASSAM GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No.88 Dispur, Saturday, 3rd May, 2003, 13th Vaisakha, 1925 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT:: LEGISLATIVE BRANCH

NOTIFICATION

The 3rd May, 2003

No.LGL.46/2003/12.- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO.V OF 2003

(Received the assent of the Governor on 3rd May, 2003)

**THE ASSAM MINISTERS' MINISTERS' OF STATE AND DEPUTY
MINSTERS' SALARIES AND ALLOWANCES (AMENDMENT) ACT,
2003.**

AN

ACT

further to amend the Assam Minister', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958.

Preamble

Whereas it is expedient further to amend the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958, hereinafter referred

**Assam Act.
XV of 1958**

to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-fourth Year of the Republic of India, as follows:-

**Short title
and
commence-
ment**

1. (1) This Act may be called the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances (Amendment) Act, 2003
- (2) It shall be deemed to have come into force on the first day of April, 2003

**Amendment
of Section 2
of Assam Act
SV of 1958**

2. In the principal Act, in Section 2, -
 - (i) in clause (A), in sub-clause (iii) for the existing provisions, the following shall be substituted, namely :-

“(iii) a Daily Allowance of three hundred rupees while on official tour and its halt within the State of Assam:

Provided that the Chief Minister shall be entitled to draw Daily Allowance of five hundred rupees while he performs the duties outside the State of Assam and its halt,”

- (ii) in clause (B), in sub-clause (iii), for the existing provisions, the following shall be substituted, namely :-

“(iii) a Daily Allowance of three hundred rupees while on tour and its halt within the State of Assam:

Provided that each Minister shall be entitled to five hundred rupees as daily allowance when he performs the duties outside the State of Assam and its half,”

- (iii) in clause (c), in sub-clause (iii), for the existing provisions, the following shall be substituted, namely :-

“(iii) a Daily Allowance of three hundred rupees while on tour and its halt within the State of Assam:

Provided that each Minister of State shall be entitled to five hundred rupees as daily allowance when he performs the duties outside the State of Assam and its halt,”

- (iv) in clause (D), in sub-clause (iii), for the existing provisions, the following shall be substituted, namely :-

“(iii) a Daily Allowance of three hundred rupees while on official tour and its halt within the State of Assam :

Provided that each Deputy Minister shall be entitled to five hundred rupees as daily allowance when he performs the duties outside the State of Assam and its halt,”

ARVIND DAVE

GOVERNOR OF ASSAM.

K.D. PHUKAN

Secretary to the Govt. of Assam,
Legislative Department.

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Registered No. 768/97

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 119 দিশপুৰ, মঙ্গলবাৰ, 22 এপ্ৰিল, 2008, 2 বহাগ, 1930 (শক)
No. 119 Dispur, Tuesday, 22nd April, 2008, 2nd Baisakha, 1930 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 22nd April, 2008

No. LGL. 46/2003/44 - The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XVI OF 2008

(Received the assent of Governor on 13th April '08)

**THE ASSAM MINISTERS', MINISTERS' OF STATE, AND DEPUTY MINISTERS',
SALARIES AND ALLOWANCES (AMENDMENT) ACT, 2008.**

AN

ACT

further to amend the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958.

Preamble

Whereas it is expedient further to amend the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
XV of
1958.

It is hereby enacted in the Fifty-ninth Year of the Republic of India, as follows: -

Short title and commencement

1.(1) This Act may be called the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances (Amendment) Act, 2008.

(2) It shall come into force at once.

Amendment of section 2 of Assam Act XV of 1958.

2. In the principal Act, for section 2, the following shall be substituted, namely: -

"2. Salaries of the Chief Minister, the Ministers', the Ministers' of State and Deputy Ministers:-

(a) There shall be paid per mensem to the Chief Minister,-

(i) a Salary of sixteen thousand rupees per mensem;

(ii) a Sumptuary Allowance of six thousand rupees per mensem;

(iii) a Daily Allowance of five hundred rupees while on official tour and halt within the State of Assam:

Provided that the Chief Minister shall be entitled to draw D.A. double the amount entitled to him when he performs the duties outside the State and halt;

(iv) a Sitting Allowance of five hundred rupees per day for the entire period of the Assembly Session computing two days before commencement and two days after the termination of such session:

Provided that the Sitting Allowance, shall not be admissible if the Chief Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel (Petrol) of two hundred fifty litres for Head Quarter use per mensem ;

(vi) A Parliamentary Assistant Allowance of two thousand rupees per mensem ; and

(vii) a mileage allowance of eight rupees per kilometre as propulsion cost for the use of his official car on official duty.

(b) to each Minister shall be paid per mensem , -

(i) a salary of fifteen thousand rupees per mensem ;

(ii) a Sumptuary Allowance of five thousand rupees per mensem ;

(iii) a Daily Allowance of five hundred rupees while on tour and halt within the State of Assam:

Provided that each Minister shall be entitled to draw Daily Allowance double the amount entitled to him/her when he/she performs the duties outside the State and halt;

(iv) a Sitting Allowance of five hundred rupees per day for the entire period of the Assembly session computing two days before commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Minister performs the official tour within the state of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel (Petrol) of two hundred litres for Head Quarter use per mensem ;

(vi) a Parliamentary Assistant Allowance of two thousand rupees per mensem ;

(vii) a mileage allowance of eight rupees per kilometre as propulsion cost for the use of his Official car on official duty.

(c) to each Minister of State shall be paid per mensem ;—

(i) a Salary of fourteen thousand rupees per mensem ;

(ii) a Sumptuary Allowance of four thousand five hundred rupees per mensem ;

(iii) a Daily Allowance of five hundred rupees while on tour and halt within the State of Assam ;

Provided that each Minister of State shall be entitled to draw Daily Allowance double the amount entitled to him/her when he/she performs the duties outside the State and halt;

(iv) a Sitting Allowance of five hundred rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such session;

Provided that the Sitting Allowance shall not be admissible if any Minister of State performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel (Petrol) of two hundred litres for Head Quarter use per mensem ;

(vi) a Parliamentary Assistant Allowance of two thousand rupees per mensem; and

(vii) a Mileage Allowance of eight rupees per kilometre as propulsion cost for the use of his official Car on official duty.

(d) Each Deputy Minister shall be paid per mensem,-

(i) a Salary of thirteen thousand rupees per mensem ;

(ii) a Sumptuary Allowance of four thousand rupees per mensem ;

(iii) the Daily Allowance shall be paid at the rate of five hundred rupees while on tour and halt within the State of Assam:

Provided that each Deputy Minister shall be entitled to draw the Daily Allowance double the amount entitled to him/her when he/she performs the duties outside the state and halt.

(iv) a Sitting Allowance of five hundred rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Deputy Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel (Petrol) of two hundred litres for Head Quarter use per mensem ; and

(vi) a Mileage Allowance of eight rupees per kilometre as propulsion cost for the use of his official car on official duty."

MOHD. A. HAQUE,
Secretary to the Government of Assam
Legislative Department..

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(ii) a Sumptuary Allowance of six thousand rupees per mensem;

(iii) a Daily Allowance of five hundred rupees while on official tour and halt within the State of Assam:

Provided that the Chief Minister shall be entitled to draw D.A. double the amount entitled to him when he performs the duties outside the State and halt;

(iv) a Sitting Allowance of five hundred rupees per day for the entire period of the Assembly Session computing two days before commencement and two days after the termination of such session:

Provided that the Sitting Allowance, shall not be admissible if the Chief Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel (Petrol) of two hundred fifty litres for Head Quarter use per mensem ;

(vi) A Parliamentary Assistant Allowance of two thousand rupees per mensem ; and

(vii) a mileage allowance of eight rupees per kilometre as propulsion cost for the use of his official car on official duty.

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(i) a salary of fifteen thousand rupees per mensem ;

(ii) a Sumptuary Allowance of five thousand rupees per mensem ;

(iii) a Daily Allowance of five hundred rupees while on tour and halt within the State of Assam:

Provided that each Minister shall be entitled to draw Daily Allowance double the amount entitled to him/her when he/she performs the duties outside the State and halt;

(iv) a Sitting Allowance of five hundred rupees per day for the entire period of the Assembly session computing two days before commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Minister performs the official tour within the state of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel (Petrol) of two hundred litres for Head Quarter use per mensem ;

(vi) a Parliamentary Assistant Allowance of two thousand rupees per mensem ;

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(iv) a Sitting Allowance of five hundred rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such session;

Provided that the Sitting Allowance shall not be admissible if any Minister of State performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel (Petrol) of two hundred litres for Head Quarter use per mensem ;

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(iii) the Daily Allowance shall be paid at the rate of five hundred rupees while on tour and halt within the State of Assam:

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Provided that the Sitting Allowance shall not be admissible if any Deputy Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel (Petrol) of two hundred litres for Head Quarter use per mensem ; and

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